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SLP(C)No. 19266 OF 2001

ITEM No.57

Court No. 8

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.19266/2001

(From the judgement and order dated 03/08/2001 in NM 29/01
,WP 2994/99
of The HIGH COURT OF BOMBAY)

AIRPORTS AUTHORITY OF INDIA

Petitioner (s)

VERSUS

INDIAN AIRPORTS EMPLOYEES UNION & ORS.

Respondent (s)

(With prayer for interim relief) (With Appln(s). for exemption from
filing c/c of the impugned Judgment and permission to place addl.
documents on record)

Date : 04/02/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Ms.Arpita Mahajan,Adv.
Ms.Nina Gupta,Adv.
Mr.Uday Gupta,Adv.
Ms.Shalini Rai,Adv.
Mr. Vineet Kumar,Adv.

For Respondent (s) Mr. Bharat Sangal,Adv.
Ms.Sangita Panicker,Adv.
Mr.R.K. Mecolt Singh,Adv.

UPON hearing counsel the Court made the following
O R D E R

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In view of the letter circulated by the learned
counsel for the petitioner, the case is adjourned by
three weeks to enable him to file rejoinder.

In the meantime, steps for fresh service on
respondents 3 and 4 will also be taken.

(Usha Bhardwaj)
P.S. to Registrar

(S.Malkani)
Court Master